

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL**  
**NEW DELHI**

**Company Appeal (AT) (Ins) No.1119 of 2019**

**IN THE MATTER OF:**

**Rupesh Kumar Gupta**

**...Appellant**

**Versus**

**Punjab National Bank & Anr.**

**...Respondents**

**For Appellant:                   Shri Yashraj Singh Deora and Ms. Shivangi Sud,  
Advocates**

**For Respondents:               Counsel present but did not mark appearance**

**O R D E R**

**30.01.2020**       It is stated that by letter dated 31<sup>st</sup> March, 2016, the Appellant was declared NPA w.e.f. 31<sup>st</sup> March, 2015. Copy of letter is not on record. Parties to file copy of the same on record. Parties are to be heard regarding the effect of restructuring of loan.

List the Appeal 'for admission (after Notice)' on **13<sup>th</sup> February, 2020**.

Parties may prepare and come with brief written submissions not more than three pages giving reference to page numbers in support of the arguments they propose to make on the next date.

[Justice A.I.S. Cheema]  
Member (Judicial)

(Justice A.B. Singh)  
Member (Judicial)

[Kanthi Narahari]  
Member (Technical)

*/rs/md*